

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-443 of 2014 in DFR-2635 of 2014

Dated : 2nd December, 2014

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Adani Power Maharashtra Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Pranav Vyas

Counsel for the Respondent (s) : None

ORDER

We have heard Mr. C.S. Vaidyanathan, the learned Senior Counsel appearing on behalf of the Applicant/Appellant on IA-443 of 2014 in DFR-2635 of 2014 praying for condonation of delay of about 382 days in filing the Appeal stating that the Impugned Order, dated 21.8.2013, has been challenged by the instant Appeal, and the same Impugned Order has been challenged in a separate Appeal being Appeal No.296 of 2013 by Prayas Energy Group. In consequence of the impugned order, dated 21.8.2013, the Commission has passed another Impugned Order, dated 5.5.2014, regarding payment of compensatory tariff and the order, dated 5.5.2014, has been challenged by Prayas Energy Group and also by the Distribution Companies in Appeal No. 218 of 2014 and Appeal No. 166 of 2014 respectively. Thus, the impugned order, dated 21.8.2013, and consequential order, dated 5.5.2014, are under challenge in the aforesaid Appeals being Appeal Nos. 218 of 2014 and 166 of 2014 before this Appellate Tribunal which are to be heard and decided on merits. Issue notices to opposite parties. Dasti service is permitted.

Post the matter for hearing on IA-443 of 2014 on **15th December, 2014** when the aforesaid two Appeals are already fixed for hearing.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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